



# CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36 Janpath, New Delhi-110001

Phone: 23353503 FAX: 23753923

Petition No. 58/TL/2024

Dated: 8.4.2024

## NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14 and 15 of the Electricity Act, 2003 (the Act) has been made by POWERGRID KPS3 Transmission System Limited, B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi - 110016, for the grant of a separate transmission licence for the implementation of the transmission system for evacuation of power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7GW): Part E3 through "Regulated Tariff Mechanism" (RTM) mode (hereinafter referred to as the 'transmission scheme/project'). The scope of the project for which a transmission licence has been sought is as follows:

Sl. No.	Scope of the Transmission Scheme	Item Description	Implementation timeframe
1.	Augmentation of transformation capacity at KPS3 (GIS) by 1X1500 MVA, 765/400 kV ICT (7th) on Bus section-I	<ul style="list-style-type: none"><li>1500 MVA, 765/400 kV ICT-1 No.</li><li>765 kV bays-2 Nos. on Bus Section-I (including 1 No. bay for Dia completion)</li><li>400 kV bays-2 Nos. on Bus section-I (including 1 No. bay for Dia completion)</li></ul>	24 months from the date of allocation, i.e. by 6.7.2025
<b>Total Estimated Cost:</b>			<b>Rs. 216 crore</b>

Note:

- 1) The TSP shall implement one complete diameter consisting of 2 Main Bays & 1 Tie Bay at both 765 kV & 400 kV levels of KPS3 (GIS) required for completion of diameter (GIS) in a one-and-half breaker scheme.
- 2) Further, the TSP of KPS3 shall provide space to carry out the above augmentation work.
2. The Central Transmission Utility of India Limited vide its letter dated 24.1.2024 has recommended for the grant of transmission licence to the applicant to establish the proposed transmission system.
3. Based on the material available on record, the Commission vide order dated 8.4.2024 in Petition No. 58/TL/2024, has proposed to issue transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.
4. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to POWERGRID KPS3 Transmission System Limited before the Commission can be accessed at the website [www.powergrid.in/subsidiaries](http://www.powergrid.in/subsidiaries) or inspected by any person in the Commission's office by following the laid down procedure.
5. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by 19.4.2024 at the above noted address. The suggestions or objections received after the specified date shall not be considered.
6. The application shall be taken up for the further hearing by the Commission on 23.4.2024. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-  
(Harpreet Singh Pruthi)  
Secretary